GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 451

TO BE ANSWERED ON FEBRUARY 03, 2022

PROJECTS UNDER RERA

NO. 451 SHRIMATI SUNITA DUGGAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the total number of projects registered under Real Estate Regulatory Authority (RERA) in the country, State-wise;
- (b) the top three states/UTs with maximum number of projects registered under RERA;
- (c) the total number of grievances redressal of aggrieved home buyers disposed of in the Country, State-wise;
- (d) the top three States/UTs with maximum grievances cases disposed of under RERA;
- (e) whether the all States/UTs have been notified under RERA;
- (f) if so, the details thereof and if not, the reasons therefor;
- (g) whether all the States/UTs have set up a Real Estate Appellate Tribunal, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (g) As per the latest information available with the Ministry (as on 29thJanuary, 2022), all States/ Union Territories (UTs) have notified Rules under RERA except the State of Nagaland. 30 States/UTs have set up Real Estate Regulatory Authority and 28 States/UTs have set Real **Estate** up **Appellate** Tribunal.74,088Real Estate Projects have been registered under the provisions of RERA and 83,740 complaints have been successfully disposed of by the Real Estate Regulatory Authorities across the country. Maharashtra, Gujarat and Karnataka have registered maximum number of projects under **RERA** while States of Uttar Pradesh, Haryana and Maharashtra have disposed of maximum number of cases. State-wise implementation details (as on 29th January, 2022) are annexed at Annexure.

Annexure referred to in reply to Lok Sabha Unstarred Question No. 451 due for Answer on 03.02.2022 regarding 'Projects under RERA.

| Sl. | State | General Rules | Establishment of Regulatory Authority | Establishment of Appellate Tribunal | Registrations | | Total no. of Cases disposed by |
|-----|----------------------|------------------|---|--|---------------|--------|--------------------------------------|
| | | | | | Projects | Agents | Authority |
| 1 | Andhra Pradesh | Notified | Permanent | Permanent | 2248 | 151 | 158 |
| 2 | Arunachal Pradesh | Notified | Interim | Not Established | | | |
| 3 | Assam | Notified | Permanent | Permanent | 417 | 23 | 16 |
| 4 | Bihar | Notified | Permanent | Permanent | 1261 | 368 | 725 |
| 5 | Chhattisgarh | Notified | Permanent | Permanent | 1345 | 630 | 1392 |
| 6 | Goa | Notified | Permanent | Permanent | 813 | 325 | 79 |
| 7 | Gujarat | Notified | Permanent | Permanent | 9669 | 1815 | 3261 |
| 8 | Haryana * | Notified | Permanent | Permanent | 923 | 2695 | 17717 |
| 9 | Himachal Pradesh | Notified | Permanent | Permanent | 99 | 107 | 36 |
| 10 | Jharkhand | Notified | Permanent | Permanent | 816 | 7 | 93 |
| 11 | Karnataka | Notified | Permanent | Permanent | 4625 | 2741 | 3052 |
| 12 | Kerala | Notified | Permanent | Permanent | 664 | 211 | 580 |
| 13 | Madhya Pradesh | Notified | Permanent | Permanent | 4016 | 925 | 4,827 |
| 14 | Maharashtra | Notified | Permanent | Permanent | 32636 | 33154 | 11231 |
| 15 | Manipur | Notified | Interim | Interim | - | | 0 |
| 16 | Meghalaya | Notified | Not Established | Not Established | | | 0 |
| 17 | Mizoram | Notified | Interim | Not Established | | | 0 |
| 18 | Nagaland | Not Notified | Not Established | Not Established | | | 0 |
| 19 | Odisha | Notified | Permanent | Permanent | 636 | 85 | 1247 |
| 20 | Punjab | Notified | Permanent | Permanent | 1106 | 2577 | 1845 |
| 21 | Rajasthan | Notified | Permanent | Permanent | 1766 | 2887 | 1484 |
| 22 | Sikkim | Notified | Not Established | Not Established | | | |
| 23 | Tamil Nadu | Notified | Permanent | Permanent | 3082 | 2178 | 1756 |

| 24 | Telangana | Notified | Interim | Interim | 4002 | 2017 | 0 | | |
|----|---|----------|--------------------|-----------------|--------|------|-------|--|--|
| 25 | Tripura | Notified | Permanent | Interim | 87 | 05 | 0 | | |
| 26 | Uttar Pradesh | Notified | Permanent | Permanent | 3154 | 5063 | 33463 | | |
| 27 | Uttarakhand | Notified | Permanent | Interim | 332 | 343 | 581 | | |
| 28 | West Bengal | Notified | Not Established | Not Established | - | - | | | |
| | Union Territories | | | | | | | | |
| 1 | Andaman & Nicobar Island | Notified | Permanent | Permanent | 3 | 27 | 0 | | |
| 2 | Chandigarh | Notified | Permanent | Permanent | 3 | 16 | 25 | | |
| 3 | Dadra & Nagar Haveli and Daman & Diu | Notified | Permanent | Permanent | 157 | 2 | 0 | | |
| 4 | Jammu & Kashmir | Notified | Not Established | Not Established | - | 1 | | | |
| 5 | Ladakh | Notified | Not Established | Not Established | 1 | | | | |
| 6 | Lakshadweep | Notified | Permanent | Permanent | | | | | |
| 7 | NCT of Delhi | Notified | Permanent | Permanent | 34 | 435 | 169 | | |
| 8 | Puducherry | Notified | Interim | Permanent | 194 | 3 | 3 | | |
| | | | 74,088 | 58,790 | 83,740 | | | | |

 $^{^{*}}$ Haryana has 2 Regulatory Authorities i.e. one for Gurugram and other at Panchkula for rest of Haryana.